

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 61/4176/2021

This the 20th day of May 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Surendar Singh, S/o Sh. Bahadir Singh, Doga, R/o Village Gurrah Jattan, P.O. Ghagwal, Tehsil, Hiranagar, District Kathua.

....Applicant

(Advocate:- Mr. Jagpal Singh-Not Present)

Versus

State of Jammu and Kashmir through Commissioner/Secretary Education Department, Government of Jammu and Kashmir, Civil Secretariat, Jammu/Srinagar and 4 ors.

.....Respondents.

(Advocate: Mr. Rajesh Thappa, learned D.A.G.)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

Despite sending the link to the learned counsel for the applicant for joining the video conference and the case being listed in the regular cause list, he has not joined the video conference today.

2. On the last listed date i.e. 05.03.2021 also, nobody had joined the video conference on behalf of the applicant and the case was listed today i.e., 20.05.2021. It seems that the applicant has lost interest in pursuing the matter. Accordingly, the T.A. is dismissed due to non appearance of applicant.

**(ANAND MATHUR)
MEMBER (A)**

**(RAKESH SAGAR JAIN)
MEMBER (J)**

Manish/Shashi/Arun